

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 1st Quarter (April-June)2021-2022

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Progress during Quarter			
			Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	25	7	41	3	36	22
First Appeals	2	N/A	5	N/A	5	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
622	1710	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)													Section	
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	7	0	6	0	0	6	0	0	0	1	

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf">https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2022-04-30</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

**[https://highcourt.cg.gov.in/rti/report/third\\_party\\_audit\\_quarterly\\_reurr/1st%20Quater%20\(April-June\)%202021-22.pdf](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_reurr/1st%20Quater%20(April-June)%202021-22.pdf)**

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

**2021-08-08**

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 2nd Quarter (July-Sept)2021-2022

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	12	24	43	4	48	17
First Appeals	2	N/A	4	N/A	4	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
546	1085	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	1	0	1	0	0	1	0	0	0	6	

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

[https://highcourt.cg.gov.in/rule/rti\\_dpart\\_info.pdf](https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2022-04-30

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

[https://highcourt.cg.gov.in/rti/report/third\\_party\\_audit\\_quarterly\\_reurr/2nd%20Quater%20\(April-June\)%202021-22.pdf](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_reurr/2nd%20Quater%20(April-June)%202021-22.pdf)

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

**2021-12-09**

## RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : Chhatisgarh High Court****Quarter : 3rd Quarter (Oct-Dec)2021-2022**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	10	30	97	13	83	19
First Appeals	2	N/A	2	N/A	1	1
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1077	592	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests													
Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	1	0	0	1	0	0	0	3

\* Block IV (Details Regarding Mandatory Disclosures)

**A.** Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

**Yes**[https://highcourt.cg.gov.in/rule/rti\\_dpart\\_info.pdf](https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf)**B.** Last Date of updating of Mandatory disclosure under Section 4(1)b**2022-04-30****C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

[https://highcourt.cg.gov.in/rti/report/third\\_party\\_audit\\_quarterly\\_reurr/3rd%20Quater%20\(October-December\)%202021-22.pdf](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_reurr/3rd%20Quater%20(October-December)%202021-22.pdf)

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

**2022-01-20**

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 4th Quarter (Jan-Mar)2021-2022

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Progress during Quarter			
			Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	22	29	64	3	61	40
First Appeals	2	N/A	1	N/A	1	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
873	880	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests														
Relevant Sections Of RTI Act 2005														
Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	2	0	2	0	0	1	0	0	0	5	

\* Block IV (Details Regarding Mandatory Disclosures)

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<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-04-30
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**Yes**

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**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

**2022-05-10**